

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 402
IB-276/ND/2020**

**IN THE MATTER OF:
M/s. N D Spices Pvt. Ltd.**

...PETITIONER

Vs.

M/s. Yes Sir Catering Services Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 22.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Depaish Tangoria, Advocate.
For the Respondent/ Corporate-debtor :**

ORDER

IA No. 4282 of 2020.

Heard the submissions made by the Learned Counsel for the Operational-creditor as well as perused the contents of the application. The Operational-creditor has sought for early hearing of the matter. Having regard to the contents of the application and having heard the submissions made by the Learned Counsel for the Operational-creditor, the application is allowed. Matter is listed for urgent hearing.

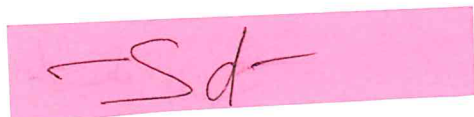
None appeared on behalf of the Corporate-debtor at the time of Virtual Hearing of the matter. The Learned Counsel for the Operational-creditor is present. Let notice be served on the Corporate-debtor by the Registry by e-mail

(Meenu)

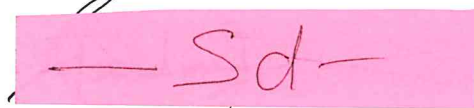


as well as speed-post to attend the next date of Virtual Hearing failing which the Corporate-debtor set as ex-parte and the matter will be proceeded with.

Matter is adjourned to **05.01.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)